CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judi.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI OKIGINAL APPLN.NO. 240 OF 1995 OF 19**9**5 THANSFER APLN NO. .0F 1995 (IN CONTEMPT APPLN NO. OF 1995 (IN NO. REVIEW APPLN NO: " 07 1995 (IN MISC PETITION NO. F.K. Bondyon. APPLICANT (S) RESPONDENT(S) ... Mr. R. DWM For the Applicant(s) Mr. Mr. B.K. Showma Ry. adv. For the Respondent(s) DATE OFFICE NOTE Learned counsel Mr R. Dutte for the 12.10.95 applicant moves this application. This ipolication is in Perused the application and the form and within time. reliefs sought. The subject matter is C F of RS. 501stepping up of his pay with reference to demisited vide 100/BD No. 5143,72 the pay of his juniors. Dated 29 979 Application is admitted. Issue notice on the respondents by Registered Post. Written statement within 6 weeks. List on 24.11.1995 for written statement and further orders. Kegnisics one In 29.1.76 for searing ~ 1.3.96 Wohla Send Or (contd.to Page No.2)

OA/TA/CP/RA/MP. No. of 19 O.A. 240/95-

OFFICE NOTE

1-39 96

Learned counsel Mr.R. Dutta for the applicant. Written statement has not been submitted by the respondents. Mr.S. Sharma seeks time on behalf of Mr.B.K. Sharma for submission of written statement. Seeks time for further 6 weeks. List on 19-4-96 for hearing. In the meantime respondents are allowed to submit written statement with copy in advance to the counsel of the applicant

W statement his not been all some

10.4.96

None to present for the conjundonts. Leave note of Hr.A.Dutta learnedcounsed for the applicant.

Honeing adjourned to 15-5-96. In the mancine recommence may minute welten statement with copy to the applicant.

200

15-5-96

Loarned counsel Mr.R.Dutta for the applicant. Bearned counsel Hr. B.K. Sharma for the respondents.

Written statement has not submitted. Mr. Sheroe seeks for time to file written statement.

List for hearing on 19-6-95. In the mountime respondents may submit written statement with copy to the applicant.

lm

A. C. 240/95 OA/MAKAWAX No. 2/100f 196

Page No. (4)

OFFICE NOTE

DATE

ORDER

19.6.96

Mr R. Dutta for the applicant. Mr B. K. Sharma for the respondents.

-Written statement has not been submitted. List for hearing on 7.8.96.

Liberty to the respondents to submit written statement with copy to the counsel for the applicant.

nkm

7-8-96

Learned counsel Mr.R.Dutta for the applicant. Learned counsel Mr.S.Sarma for Mr.B.K. Sharma Railway counsel. This case has been listed for hearing pending submission of written statement. Mr.S, Sarma informs that written statement are in a stage of readiness for submission and he seeks adjournment for submission of written statement.

List for hearing on 26-8-96.

The respondents are directed to submit the written statement before the date with copy to the counsel of applicant.

lm

26.8.96

Learned counsel Mr R. Dutta for applicant. Mr B.K. Sharma, learned counsel for the respondents has submitted leave of absence.

> Written statement has not been submitted. List for hearing on 16.9.96.

Intonon lo ine Counsel on The respondents.

26/8 trd

Water file

w/station. In mal.

16.9.96

Learned counsel Mr. R. Dutta for the applicant.

S.Sarma for Mr. B.K.Sharma, learned counsel for the respondents, informs tht written statement is ready and will be submitted in about one week time. He therefore prays for short adjournment.

Hearing adjourned to 3.10.1996. In the meantime the respondents may submit written statement with copy to the counsel of the applicant.

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and the following states of the second and the second seco to it which is a said of war of the original in a sufficient

Learned counsel Mr R. Dutta applicant. None for the respondents.

education is ready for submission. Mr S. +00-1-02 no pultions no Sarma for Mr B.K. Sharma, however, prays that the சன்னை கூடு படிக்க கூடு மக்க கூடு respondents may be given last opportunity to file as he was reported and adjourn the hearing. and the However, since Mr Dutta has come ready for his submissions and hearing, he is allowed to make his submissions in part. The hearing is adjourned to 9.10.96. In the meantime the respondents shall submit written statement with copy to the counsel of the opposite party on 7110:96 positively.

Hearing adjourned to 9.10.96 as part heard.

9.10.96

2) Nos 1-5.

2) W/ording h submitted

2) W/ording h submitted

2) W/ording h mot bum

2) kejur rdn h mot bum

6 W

Learned counsel Mr. R. Dutta for the applicant. None for the respondents. However, a common written statement for the applicants in O.A. 161/95, 175/95, 209/95 to 212/95 and O.A. 224/95 to 240/95 has been submitted by the respondents. A copy of which has been served on learned counsel Mr. R. Dutta. Mr. R. Dutta seeks time to file rejoinder. Allowed.

Mr. R.Dutta is directed to serve copy of the rejoinder on the respondents before the date of hearing.

List for hearing on 20.11.1996 as part heard.

1) Notice duly servedon Respondant No. 1,2,3,4,5.

13.12

20011096

E) written statement.

has been submitted

vide order Dt- 9,10.95.

2 13.12

Learned counsel Hr.R.Dutta for the applicant. Hr.H.K.Choudhury for Hr.B.K. Sharma, lourned Railway Counsel.

List for hearing on 16-12-96. as part heard.

Member

N 20/11

18.12.96

None present. List for hearing on 13.1.1997.

Member

N/9/12

15.1.97

Learned counsel Mr R. applicants. Leave note of Mr B.K. Sharma, learned counsel for the respondents.

List for hearing on 24.1.97.

29.1.97

Mr R.Dutta, learned counsel for the applicant. Mr B.K.Sharma, learned Railway counsel for the respondents.

Counsel of both sides have completed their submissions. Hearing concluded. Judgment reserved.

12.2.97

O.A. dismissed vide common order in O.A. 175 of 1995.

Copy of the order be placed in the O.A.

Copy of the Judand Issued to the parties
alongwith the 1/Advocates
of the parties wide D. NO. pg

W.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Date of Order: This the 12th Day of February, 1997.

Shri G.L. Sanglyine, Administrative Member.

Original Application No.161 of 1995.

Shri Dulal Kanti Deb . . . Applicant

- Vs -

Union of India & Ors. . . . Respondents

O.A. No. 175 of 1995,

Shri Chitta Ranjan Paul . . . Applicant

- Vs -

Union of India & Ors. . . . Respondents

O.A.No. 209 of 1995

Shri Manindra Lal Deb . . . Applicant

- Vs -

Union of India & Ors. . . Respondents

O.A. No. 210 of 1995

Shri Ranjit Kumar Dey . . . Applicant

- Vs -

Union of India & Ors. . . . Respondents

O.A. No. 211 of 1995

Shri Krishna Pada Paul . . . Applicant

- Vs -

Union of India & Ors. . . . Respondents

O.A. No. 212 of 1995

Smt Kali Rani Sarkar & Ors. Legal heirs of late Jibon Krishna Sarkar . . . Applicants

- Vs -

Union of India & Ors. . . . Respondents

O.A. No. 224 of 1995

Shri Manilal Roy . . . Applicant

- Vs -

Union of India & Ors. . . . Respondents

O.A. No. 225 of 1995

Shri Priyotosh Naha . . . Applicant

- **V**s -

Union of India & Ors. . . . Respondents

1 97

contd....2

O.A. No. 226 of 1995	•
Shri Kalachand Saha	Applicant
- Vs - tunion of India & Ors.	
O.A. No. 227 of 1995	
Shri Arun Kanti Das	Applicant
- Vs - Union of India & Ors.	Respondents.
O.A. No.228 of 1995	
Shri Parimal Chandra Dey	Applicant
- Vs -	
Union of India & Ors.	Respondents
O.A. No. 229 of 1995	
Shri Makhanlal Bakshi - Vs -	Applicant
Union of India & Ors.	Respondents.
O.A. No. 230 of 1995	
Shri Mukunda Ch. Chanda	Applicant
- Vs -	
Union of India & Ors.	Respondents
O.A. No. 231 of 1995	
Shri Kartick Chandra Dey	Applicant
- Vs -	Respondents.
Union of India & Ors.	• • Respondents
O.A. No. 232 of 1995 Shri Gopesh Chandra Dam - Vs -	Applicant
Union of India & Ors.	Respondents.
O.A. No. 233 of 1995	
Shri Harendra Kumar Dey	Applicant
- Vś -	4
Union of India & Ors.	Respondents .
O.A. No. 234 of 1995	
Shri Dilip Kumar Mazumder	Applicant
- Vs -	Respondents
Union of India & Ors.	Reopondente
O.A. No. 235 of 1995	• • • • • • • • • • • • • • • • • • • •
Shri Ajit Kr. Chakraborty	Applicant
- Vs - union of India & Ors.	Respondents.
United of children	

12.29

O.A. No. 236 of 1995. . Applicant Shri Ramendra Kumar Basak - Vs -. Respondents Union of India & Ors. O.A. No. 237 of 1995 Applicant Shri Rai Mchan Roy - Vs -. Respondents "Union of India & Ors. · C.A. No. 238 of 1995 1 . Applicant Shri Jadhu Gopal Chakraborty - Vs -. Respondents Union of India & Ors. O.A. No. 239 of 1995 . . . Applicant Shri Rebati Mohan Choudhury - Vs -. Respondents. Union of India & Ors. O.A. No. 240 of 1995 . Applicant Shri Fanindra Kumar Baidya

Shri R.Dutta, Advocate for all the applicants.

Shri B.K.Sharma, Railway Advocate for all the respondents.

ORDER

G.L.SANGLYINE, ADMINISTRATIVE MEMNER

- Vs -

Union of India & Ors.

The applications submitted by the 23 applicants under Section 19 of the Administrative Tribunals Act 1985 are disposed of by this common order for convenience. The respondents Railways have also submitted a common written statement in respect of all these applications.

The applicants were either holding the post of Fireman 'A' or Diesel Assistant Driver. They were subsequently promoted to their next promotional post of Shunter.

. Respondents.

For the purpose of ready reference and easier appreciation of facts the dates of promotion of each one of them to

Shunter of Element 'A' are given below as gathered from the respective applications under consideration:

21 • NO •	Name or the applicant	Date of promotion
1. Sri	D.K. Deb	1.1.1986
2. *	C.R.Paul	1.3.1985
3. "	M.L.Deb	14.2.1985
4. "	R & K Dey	11.2.1984
5. "	K-P-Paul	6.12.1985
6. *	J.K.Sarkar	7.6.1984
7. *	E.L.Roy	19.2.1985
8. *	P. Naha	1.3.1985
9. "	K. Saha	14.2.1985
10.	A.K.Das	14.12.1985
11."	P.C.Dey	1.6.1984
12."	M.L.Bakshi	14.2.1985
13,"	M.C.Chanda	13.6.1984
14."	K _a C _a Dey	22.1.1985
15 • *	G.C.Dam	1.3.1985
16."	H.K.Dey	14.2.1985
17."	D.K.Mazumder	11.3.1985
18."	A.K.Chakraborty	30.1.1986
19."	R.K.Basak	1.3.1985
20.	R.M.Roy	14.10.1985
21 . "	J.G.Chakraborty	8.12.1985
22."	R.M.Choudhury	31.5.1984
23 • "	F.K.Baidya	25.1.1989

The categories of employees known as Fireman 'A' and Diesel Assistant Driver are called running staff in the Railways. The applicants belonged to these categories as the case may be. Restructuring of all running staff categories were affected with effect from 1.1.1984 on proforma fixation and the monetary benefits consequent thereto were given with effect from 1.1.1985 but the categories of Fireman 'A' and Diesel Assistant Driver were not restructured. These categories were, however, given the benefit of Special Pay at the rate

V

of Ro.15/- per month. This Special Pay was admissible to 30% of the posts in each category. This Special Pay was given in order of seniority in each category of post. The Special Pay was given with effect from 1.7.1985. This Special Pay was, however, abolished with effect from 1.1.1986 as a result of 4th Central Pay Commission but the same was allowed to be taken into account in the fixation of pay of Fireman 'A' and Diesel Assistant Driver. The grievance of the applicant is that many employees junior to the applicants as Fireman 'A' or Diesel Assistant Driver were drawing higher pay than the applicants because of fixation of pay due to merger of the Special Pay which was taken into consideration while fixing the pay of the juniors. They had made representation before the competent authorities of the respondents but their representations were rejected on the following grounds:

"If in the lower grades the junior employee drawn higher rate of pay than the senior employee due to advance increment or accelerated promotion etc., the stepping up of pay of senior employee will not be applicable."

They made further representations but no reply was given by the respondents. Hence this application.

The respondents have defended their case stating that the pay of Shunter/Tixemen 'A' promoted prior to 1.1.1986 were fixed at lower stages whereas the pay of those enjoying the Special Pay was fixed at higher stages on promotion as Shunter in the revised grade. Some of the applicants get their promotion to the post of Shunter/Yixemer 'A' before 1.7.1985, that is, the date of effect of Special Pay, and they did not enjoy the benefit of Special Pay as Fireman 'A' or Diesel Assistant Driver. As a result, there cannot be any question of stepping up of their pay while fixing their pay with effect

from 1.1.1986 consequent to the 4th Central Pay Commission. They further state that two applicants, namely, Bulal Kanti Deb and Shri Ajit Kr. Chakraborty who were promoted after 1.1.1986 the benefit of fixation of their pay after taking into consideration of special pay of &.15/-per month drawn by them had already been granted. Learned counsel Mr R. Dutta appearing for the applicants submitted that the stand of the respondents in rejecting the prayer of the applicants to step up their pay is not sustainable as it is not in accordance with FR 22 C and the Notification No.PC-IV/86/ RSRP/1 dated 19.9.1986 issued by the Ministry of Transport. Department of Railways (Railway Board). Mr Dutta relies on Note 7 of Rule 7 thereunder and submitted that all conditions laid down under this Note were fulfilled by the applicants and as such their prayer is justified. Mr B.K.Sharma, learned counsel for the respondents, on the other hand opposes the contention of Mr Dutta.

that all the applicants except Jadhu Gopal Chakraborty

(O.A.No.238/95), Dulal Kanti Deb (O.A.161/95) and Sri Ajit

Kr. Chakraborty (O.A.235/95) were promoted as Shunter/PIKENEN

'A' before 1.7.1985. Since this is the material date it

has to be mentioned here that the dates of promotion to

Shunter as given by the applicants K.P.Paul as 6.12.85,

A.K.Das as 14.12.1985, R.M.Roy as 14.10.85 and J.G.Chakraborty

as 8.12.85 are not same with the dates given by the

respondents in a sheet at Annexure V to the written state
ment. These above mentioned cases are specifically mentioned

because it will be relevant whether they were drawing

Special Pay as Diesel Assistant Driver from 1.7.1985 to

the alleged date of their promotion to Shunter. In the case of all other applicants except the four mentioned A above A. Chakraborty, D.K. Deb and F.K. Baidya their dates of promotion to Shunter were before 1.7.1985. All these applicants were not therefore enjoying Special Pay of Rs.15/- per month as Diesel Assistant Driver/Fireman 4. he states that, Even in the case of K.P.Paul though he was Diesel Assistant Driver on 1.7.1985 he has not stated in his application that he was drawing Special Pay after 1.7.1988. Similar is the case of Shri J.G.Chakraborty. Sri A.K.Das and R.M. Roy also have not stated that they were drawing special pay from 1.7.85 to the dates of their promotion. In the case of F.K.Baidya, the question of drawing special pay according to him, cf &.15/- per month does not arise as/due to disciplinary proceeding he was removed from service in 1981 and was reinstated on 23.2.1989 and given promotion as Shunter on 25.1.1989. He has not stated in this application that he was paid arrear of Special Pay after reinstatement. Also if the date of 26.3.1985 was the date of his promotion to Shunter as stated by the respondents in Annexure-V the question of drawing Special Pay bythim as Diesel Assistant Driver after 1.7.1985 does not arise.

6. Note 7 aforesaid reads as follows:

Note 7: In case, where a senior Railway servant promoted to a higher post before the 1st day of January, 1986 drawn less pay in the revised scale than his junior who is promoted to the higher post on or after the 1st day of January, 1986, the pay of the Senior Railway servant should be stepped up to an amount equal to the pay as fixed for his junior in that higher post. The stepping up should be done with effect from the date of promotion of the junior Railway servant subject to fulfilment of the following conditions, namely,

- (a) both the junior and the senior Railway servants should belong to the same cadre and the posts in which they have been promoted should be identical in the same cadre.
- (b) the pre-revised and revised scales of pay of the lower and higher posts in which they are entitled to draw pay should be identical; and
- (c) the anomaly should be directly as a result of the application of the provisions of Rule 2018B(FR22C) of Indian Railway Establishment Code Volume II or any other Rule or order regulating pay fixation on such promotion in the revised scale. If even in the lower post, the junior officer was drawing more pay in the pre-revised scale than the senior by virtue of any advance increments granted to him, provisions of this Note need not be invoked to step up the pay of the senior officer.*

Mr Dutta submits that all the conditions mentioned above are fulfilled in his case and further that the last sentence "if even officer" does not apply to the present case of the applicants. Before proceeding further it is essential to reproduce here Rule 2018(B) of Indian Railway Establishment Code Volume II:

"2018-B (F.R. 22C)-Notwithstanding anything contained in these rules, where a railway servant holding a post in a substantive, temporary or officiating capacity is promoted or appointed in a substantive, temporary or officiating capacity to another post carrying duties and responsibilities or greater importance than those attaching to the post held by him, his initial pay in the time-scale of the higher post shall be fixed at the stage next above the pay notionally arrived at by increasing his pay in respect of the lower post by one increment at the stage at which such pay has accrued."

The subject matter in these applications is fixation of pay

of the applicants in the grade of Shunter, in view of the

fact that their juniors in the grade of Diesel Assistant Driver/

Fireman 'A' were drawing higher pay than them on their (junior)

promotion to the post of Shunter.

of the Notification dated 19.9.1986 submitted by the respondents with their written statement in his submission though it is seen that this Notification does not find mentioned in any of the Original Applications under consideration. The employees junior to the applicants in the grade of Diesel Assistant Driver/Fireman 'A' who drew more pay than the applicants on promotion as Shunter are the following according to Annexure-V to the written statement.

S1 -No -	Name	Date of promotion to Shunter
1.	Sri Santosh Rn.Sark	ar 16.1.86
2.	• Gopal Ch. Dey	9.1.86
3.	Motilal Majumde	er 9.1.86
1	" w.n.Chakraborty	8.10.88

Therefore all these juniors were promoted after 1.1.1986. The Special Pay of &.15/- per month which they were drawing between 1.7.1985 and 31.12.1985 was abolished with effect from 1.1.1986 but this Special Pay was taken into consideration for the purpose of fixation of their pay in the revised scale of pay of Diesel Assistant Driver as a result of the 4th Pay Commission. Consequently on their promotion as Shunter after 1.1.1986 they carried with them this benefit and their pay in the scale of Shunter was accordingly fixed. According to para 5 and 5 of the written statement of the respondents and Annexure-V thereto all the applicants except Jadu Gopal Chakraborty (O.A.238/95), Dulal Kanti Deb (0.A.161/95) and Ajit Kr. Chakraborty (0.A.235/95) were promoted as Shunter before 1.7.1985 and they did not draw their special pay of &.15/-per month which came into effect from 1.7.1985 in the scale of pay of Diesel Assistant Driver/Firemen 'A'. No rejoinder has been submitted by any

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12.29

of the applicants to these statements made by the respondents and they have not been sought to be controverted. It may also be mentioned here that although one common written statement has been submitted by the respondents in respect of the 23 applicants, the learned counsel for the applicants has chosen to proceed for hearing on the basis of this common written statement in respect of all the applications. Therefore, these statements of the respondents are taken to be correct. It is the contention of the respondents that stepping up of pay is permissible only when two persons are in the same grade, same pay scale and the anomaly arises in the same pay scale. It is seen from the facts stated above that the case of the 20 applicants who were promoted to Shunter before 1.7.1985 is not the same with that of the juniors. It is evident that the senior employees, namely the applicants, had not drawn the same pay as the juniors in the scale of pay of Diesel Assistant Driver/Fireman 'A' as the applicants were promoted before 1.7.1985 to Shunter and did not draw the Special Pay of Rs.15/-per month. These 20 applicants were not also in the same cadre of Diesel Assistant Driver/Fireman 'A' as the juniors as on and after 1.7.1985. In view of these facts there cannot be any anomaly in fixation of their pay in the scale of pay in the scale of pay of Shunter with reference to the pay of the juniors who were promoted after 1.1.1986 to Shunter and who stand in a different footing. In the light of the above the 20 applicants cannot succeed in their respective applications now under consideration.

8. In the case of Jadu Gopal Chakraborty (0.A.238/95) the respondents have stated in the written statement that he draw the Special Pay of R.15/-per month with effect from 1.7.1985 to 30.12.1985 as he was promoted to the post of Shunter on 31.12.1985. It appears that he was not allowed

13.2.9

contd...11

higher fixation of pay because he was promoted to Shunter on 31.12.1985. Note 17 aforesaid permits stepping up of pay of a senior employee promoted before 1.1.1986 with reference to the pay of a junior promoted on or after 1.1.1986 in the higher post subject to fulfilment of the conditions laid down thereunder. In view of this fact and the fact that Shri Chakraborty was drawing Special Pay of Rs.15/-per month till 30.12.1985, that is one day before his promotion, I consider that it will be fair to direct the respondents to re-consider his case with reference to the facts of his case and the Notification No.PC-IV/86/RSRP/1 dated 19.9.1986. They are therefore accordingly directed and they should do so on merit. They shall issue a final order within 3 months from the date of receipt of this order by respondent No.3. the Chief Personnel Officer, N.F.Railway, Maligaon, Guwahati. The application is disposed of accordingly.

- 9. In the case of Dulal Kanti Deb (0.A.161/95) and Ajit Kr.Chakraborty (0.A.235/95) the respondents have submitted that these 2 applicants were promoted after 1.1.1986 and their pay in the revised scale had since been refixed by taking into account Special Pay of &.15/-. Mr Dutta submits that the applicants had not actually received benefit of the refixation. The respondents are therefore directed to pay these 2 applicants their dues as a result of refixation of their pay within 3 months from the date of receipt of copy of this order by respondent No.3 if they had not already been paid. The C.A.Nos.161/95 & 235/95 are disposed of accordingly.
- 10. The Original Applications of other applicants excluding O.A.Nos.161/95, 235/95 and 238/95 are dismissed. No order as to costs.

Sd/-MEMBER (ADMN)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI

(An application U/S 19 of the A.T.Act)

9 OCT 1995

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Original Application No. 20

Experience under the The श्वासी सम्बद्ध

Shri F.K. Baidya.

: Applicant.

- Versus -

Union of India & Others. : Respondents.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI

(An application Under Section 19 of the Administrative Tribunal Act 1985)

Original Application No. _____ of 1995.

Shri Fanindra Kumar Baidya, Son of Late

A.K. Baidya, residing in Railway Qrs.

No. 523/B, South Hill Colony, Lumding

P.O. Lumding, District - Nogaon, Assam,

Pin - 782447.

... Applicant.

- Versus -

- Union of India represented by the General Manager, N.F. Railway, Maligaon, Guwahati - 781011.
- Chief Operating Manager, N.F. Railway, Maligaon, Guwahati - 781011.
- 3. Chief Personnel Officer, N.F. Railway, Maligaon, GUWAHATI - 781011.
- 4. Divisional Railway Manager, N.F. Railway, Lumding 782447.
- Senior Divisional Personnel Officer,
 N.F. Railway, Lumding 782447, Assam.

.... Respondent.

1. Subject matter of the Application, fixation of Pay of the applicant on the basis of Seepping up rule.

Cont ... P/2.

2. Jurisdiction of the Tribunal :-

The applicant declares that the subject matter is within the jurisdiction of the Hon'ble Tribunal.

3. Limitation :-

The applicant submits that application is within the period of limitation.

4. Facts of the Case :-

- 4.1. That, the applicant is a citizen of India is entitled to rights and previledge available to citizen of India.
- Engine Cleaner in the Mechanical Department of N.F.
 Railway and posted at Lumding Loco Shed on 23.10.64.

 During the Locoman's agitation during 1981 the applicant along with others were removed from Service in 1981. The Applicant was re-instated vide Order dated 23.2.89 and the period from date of removal to the date of re-instatement was started as duty. It was further decided that the benefit of promotion and up-gradation to which the applicant would have been entitled had they continued Physically in service should be extended subject to their passing prescribed selection/suitability tests. Accordingly, the applicant was promoted to the post of First Fireman and Shunter on 25.1.89 and

N

on Goods Driver in Scale Rs. 1350-2200/- with effect from 17.7.89.

A copy of the Order dated

23.2.89 is annexed herewith as

ANNEXURE - A/1.

That, the Railway Board, vide letter
No. PC/III/84/UPG/19 dt. 25.06.85 issued Order for
Cadre review and restructuring of Group 'C' and Group
'D' Staff. In respect of Fireman 'A' and DAD and special
pay @ Rs. 15/- per month to the extant of 30% of the post
in each category was sanctioned with effect from 1.7.85.
After, introduction of the revised Scale of Pay with
effect from 1.1.86 the element of special pay was to be
taken into account in the fixation of pay of Fireman
and DAD. The above benefit of fixation and the payment
of arrears were made to the concerned Staff vide Bill
No. 450-18/No. 1166 dt. 14.06.93.

A copy of the Railway Board's letter No. PC/III/84/UPG/19 dated 25.06.85(relevant portion) is annexed herewith as ANNEXURE - A/2.

4.4. That, Shri N.D. Chakraborty, Shri Moti Mazumder, Shri Gopal Dey-I, Shri S.R. Sarkar, Shri J. Uddin, Shri B.D. Roy, Shri P.K. Goswami and Shri K.C. Roy who are junior to the applicant as Engine Cleaner, Fireman/DAD drawing less pay than the applicant, were fixed at a higher stage after they were given the benefit of special pay and its merger.

Cont .. P/4.

A comperative chart showing the pay etc. of the applicant and his juniors is annexed herewith as ANNEXURE - A/3.

under letter No. PC/60/PP-1 dt. 19.03.66 communicated sanction of the President that a when a Railway Servant promoted or appointed to a higher post on or after 1.4.61 draw a lower rate of pay in that post than another Railway servant junior to him in the lower grade and promoted or appointed subsequently to another identical post, the pay of the senior employee in the higher post should be stepped up to a figure equal to the pay as fixed for the junior employee in that higher Post from the date of promotion or appointment of the junior employee.

An extract letter as published in the Railway Establishment

Manual Law and Practice by

Shri M.L. Jand, Asstt.Professor,

Railway Staff Training College,

Boroda is annexed herewith as

ANNEXURE - A/4.

4.6. That, as the pay of the juniors of the applicant were higher than that of the applicant, the applicant had represented to the Divisional Railway Manager on 9.5.93 for stepping up of his pay to the stage where his junior's pay have been fixed on being promoted as Shunter and Drivers.

Cont ... P/5.

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A copy of the said representation is annexed herewith as ANNEXURE - A/5.

Officer, N.F. Railway, Lumding (Respondent No.5) made a proposal for stepping up of the pay of the senior employee including the applicant and submitted the same to the Accounts Branch for votting kyk but the Accounts Branch returned the proposal suggesting submission of papers to Chief Personnel Officer, N.F. Railway, Maligaon for clarification. Accordingly, senior Divisional Personnel Officer, N.F. Railway, Lumding sought the clarification tok the Chief Personnel Officer, N.F.Railway, Maligaon (Respondent No.3) vide D.O. letter No.E/UL/1/LM(Restr.) dated 8.11.93.

A copy of the said letter No.

E/UL/1/LM(Restr.) dt. 8.11.93
is annexed herewith as

ANNEXURE - A/6.

That, the Divisional Railway Manager, N.F. Railway, Lumding vide letter No.E/41/1/LM(Restr.) dated 7.7.94 informed Shri C.R. Paul and others who made representations for stepping up that a reference was made to Head quarters for clarification and the General Manager (P), N.F. Railway, Maligaon has passed the following Orders.

: 6:

"If in the lower grade the junior employee draws higher rate of pay then the senior employees, due to advance increment or accelerated promotion etc. the stepping up of pay of the senior employee will not be applicable".

A copy of the letter No. E/41/1/LM(Restr.) dtd. 7.7.94 is annexed herewith as

ANNEXURE - A/7.

4.9. That, as the clarification given by the General Manager(P), N.F. Railway, Maligaon was not on correct appreciation of facts and the Orders of the President, the applicant made a representation to the Chief Operating Manager(P), N.F. Railway, Maligaon on 16.8.94 for re-examination of the applicant's case in its proper perpespective and to set right the injustice done to the applicant. But no reply has been received by the applicant as yet.

A copy of the representation dated 16.8.94 is annexed herewith as ANNEXURE - A/8.

5. Ground for Relief :-

5.1. That, as the pay of the applicant's juniors were fixed at a higher stage than thatof the applicant as a measure of restructuring benefit, the applicant is entitled to the benefit of stepping up rule and to be fixed at the stage where his juniors

have been fixed at the applicant and his juniors belong to same cadre and the pay of the juniors were
fixed at a higher stage set as a result of accelerated
promotion or advance increment but due to special pay
granted to the DADs for Cadre restructuring.

5.2. That, the applicant is being paid less salary due to refusal of the respondents to step-up his pay as per the Order of the President.

6. Details of the remedies exhausted :-

That, the applicant has represented to Respondent No. 2 & 4, the Chief Operating Manager(P), N.F. Railway, Maligaon and Divisional Railway Manager, N.F. Railway, Lumding for stepping up his pay.

That, the applicant declares that he has not previously filed any application, Writ Petition or Suit in respect of the subject of this application in any other Court or Bench of the Tribunal nor any such application, Writ or Suit is pending before any of them.

8. Relief Sought :-

On the facts and circumstances submitted above the applicant humbly prays for :-

Issue of a direction to the respondents for refixation of his pay on the basis of stepping up rule at the stage his juniors have been fixed and to pay the arrears with interest.

Cont ... F/8.

9. Particulars of application fees :-

Indian Postal Order No. 5/4792 for Rs. 50/-(Rupees fifty) only is enclosed.

VERIFICATION

I, Shri Fanindra Kumar Baidya, Son of Late A.K. Baidya, aged about 52 years, residing in Rly. Qrs-No. 523/B, South Hill Colony, P.O. Lumding, District - Nogaon, Assam, Pin - 782447, do hereby verify that the contents of para 4, 6, 7 & 9 are true to my knowledge and belief and the rests are my submission before the Hon'ble Tribunal and I have not supressed any material facts.

Signature of the Applicant.

Fanindra: Kr Bowdy

Dated

Place : Lumding.

XXXXXX

N.F.RLY.

Office Order.

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In persuance to the verdict of CAT/GHY in case No.403/3c and 37/3o the following staff who were removed from service under Rule 14(ii) during LRSA agitation in 1931 have been removed and their periods from the date of removal to the date of re-instatement are treated as on duty.

Arrear pay etc. regularised from the date of removal to the date of re-instatement and thereafter will be made thro. S.S.Bill.

It has further been decided vide CPO(Admn.)/MLG s L/No. E/261/3/Con/PVIII dt. 17.1.39 that benefit of promotion/ upgradation to which they would have been entitled had they physically continued to in service should be extended provided they pass the selection/suitability test when it is prescribed under rule.

Order for fixation of pay on promotion/upgradation from the deemed date will be issued separately. This is purely provisional subject to future adjustment.

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nony to: LF/LMG, Br B; MG,
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for y. n. M. (p)/Lunding.

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ANNEXURE A/D

R.B.F. No. 181/85

Subject: Cadro Review and Restructuring of Group C: and D: Staff.

No.PCIII/84/UPG/19, dated 25-6-1985.

Restructuring of certain Group 'C' & 'D'
cadres have been under consideration in consultation
with the Staff in the Committee of the Departmental
Council of the JCM(Railways) for sometime. The
Ministry of Railways have decided with the approval
of the President to restructure certain categories
of Group 'C' & 'D' as detailed in the Annexure
enclosed.

- 2. While implementing these orders specific instructions given in the footnots under the different categories should be strictly and carefully adhered to.
- 3. For the purpose of restructuring the cadre strength as on 1-1-1984 will be taken into account and will include Rest Giver and Leave Reserve posts.
- 4.1 The staff selected and posted against the additional higher grade posts as a result of restricturing will have their pay fixed under Rule 2018-K(FR-22-C)-RII w.e.f. 1-1-1984 on proforma basis with current payments w.e.f. 1-1-1985. The benefit of fixation will be applicable to the chain/resultant vaccous which axise from restructuring.
- 4.2 The posts of Shunting Drivers scale 8.330-560/- will be filled from Shunters grade 8.290-400/- on the basis or seniority-cum-suitability. The posts of Driver Grade C' scale 8.330-560 will however, be filled as per extant orders for promotion of Shunters to Driver Grade C'. Fixation of pay of Shunters grade 8.290-400/- appointed as Shunting Driver Grade 8.330-560/- will be regulated under 2018A R-II (FR-22C). Shunting Drivers grade 8.330-560/- appointed as Driver C' scale 8.330-560 will have their pay fixed under Rule 2017(a)(ii)-RII(FR-22(a)(ii)).
- 4.3 The benefit of retrospective fixation from 1-1-1984 and current payment from 1-1-1985 will not be applicable to such of those employees who are promoted against vacancies existing on the date of restructuring. They will be granted benefits only from the date of promotion as per normal rules.

Contd./-

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TEPPING IN

posts — anoualies arising out of the application of rule 2018-8 (f. h. 22-C)-h. II.

- 1. The question of removing cortain anomalies arising as a result of fixation of pay of railway servants promoted or appointed to higher posts after the introduction of rule 2018-B(F.h. 220)-h-II has been under the consideration of the board for semetime past.
- happen that a railway servant promoted or appointed to a higher post on or after 1-4-1961 may draw a lower rate of pay in that post than another railway servant, junior to him in the lower grade and promoted or appointed subsequently to
- 3. In order to remove this anomaly the president is pleased to decide and in such cases the pay of the senior ampleyed in the higher post should be stopped upto a figure equal to the pay as fixed for the junior employee in thit the date of promotion or appointment of the junior employee and will be subject to the following conditions, namely.
 - (a) Both the Junior and Senior employees should belong to the same cadre and the posts in which they suve been premoted or appointed should be identical and in the same cadre ; and
 - (b) The scale of pay of the lower and higher posts in which they are entitled to draw pay should be iden-
 - application of rule 2018-1(F.k.22.C)-1 II. For example, if even in the lower post the junior employed draws from time to time a higher rate of pay than the sunior by virtue of fixation of pay under the normal rules say due to grant of advance increments or due to accolerated promotion etc. the provisions contained in this letter will not be invoked to stop up the pay of the senior employees.
- 4. The orders refixing the pay of the senior employees in accordance with the provisions of this letter shall be issued under rule 2023 (F.h. 27)R-II. The next increment of the senior employees will be drawn on completioned the requisite qualifying service w.c.f. the date of refixation of pay.
- 5. Those orders take effect from 2-3-66. Cases of deniers drawing less pay than juniors in respect of promotions occurring on or after 1-4-61 may also be regulated under these enders but the actual benefit would be aumissible from 3.2.1966.

Pag. 16, 199=1

R. Dulla, (Ad Tears)

Malignon, Quwahati-701011;

Anno Afs 39

The Divl. Railway Manager(P), N. F. Railway, Lunding.

sir,

Sub- Stepping up of Pay.

with due respect I beg to submit a few lines for your information & necessary action please.

That Dir, I have been working as Goods Driver from 17-9-89. ... , and my basic pay is now b. 1550/-. But in your Kemorandum No.E/41/1/LM(Re-structuring) of 16.10.92 it is seen that the pay of S/Sri G.C. Day, II Jaiuddin, K.C.Roy, M.L.Hajumder, M.D.Chakraborty & 5.R. Sarker, is now higher than me though they are junior to me.

Therefore, you are requested to please look into this and arrange to stepping up my pay on the pay of my juniors are higher than me at the earliest and thus oblige thereby.

With regards,

Dated, Lunding

The 9-5- 1993

Ra.5.93

Yours faithfully.

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MORTHBAST PROHUTER RAILWAY.

/ A.P. Barua / Sr. DPO/LHQ/ OFFICE OF THE D.R.K. (P)/WHOIMG

D. O. 110. E/41/1/LM(Rustr.)

States spails

Dt. 8/11/03.

Dear Ehri Chakraborty,

Eubi- Etopping up of pay of nuniares

In terms of Rly, Board's letter No. PC-III/84/UPC/19 dated 25-6-85 and 13-8-85 circulated under CPO/HLG's letter No. R/205/73/Pt. IV DATED xixix 10-7-85 and 29-6-85 except the categories of Fireman 'A' and DAD all other running categories were re-structured w. c. f. 1. 1.84 on proforms fixation and w. c. f. 1. 1.85 with monetary benefit. The categories of Fireman 'A' and DAD, which were not re-structured, were however given the benefit of spucial pay 10 Ar. IN/- p. m. to the extent of 30%/of posts in each category and accordingly, spl. pay was sanctioned in favour of the scalor most persons in each untegory.

With the introduction of revised scale we call be called the page of the element of sple pay Rm. 15/-was done sway but the same was allowed to be taken into account in the fixation of pay of Fireman and DAD in terms of Rly. Board's letter How PC-IY/86/NCAP/I At. 19, 9. 84 received under OM(P)/HLO's No. R/205/III/43(M)c- dated 29/7/vi. This exercise created ansmetion whereby the pay of shunter promoted prior to 1.1.84 was fixed at lower stages whereas the pay of those enjoying the sple pay was fixed at higher stages on promotion as shunter in the revised grades.

Consequent on the above, now the senior persons drawing lover pay than their juniord have claimed stepping up of their pay to the extent of their juniors. A proposal for stepping up of the pay of senior persons was sent to Accounts for vetting but Accounts has returned the proposal about with following observations:

at PP-4 that junior goods Arivers are Araving more pay than their seniors on account of Dixing of pay after taking special pay of Re. 15/into account.

In similar cases ally. Bd. s decision has been obtained. But it seen that Bd. s decision varies according to merit of individual cases. Hence the case may kindly be referred to CPCVV.F. Rly./Malignon for obtaining clarification from Rly. Board.

In view of the ni in, it is requisited that necessary chariffention may please be communicated for the purpose at an early date since this dist will smoot likely to be raised in the FMM also.

This may please be treated as urgent by communicating early decision.

With regards,

Yours sincerely,

To: Sri P. R. Chakraborty, CPC/Adam/Halignon.

R. Dulla, (Ad). d'
Melloson, duwahall-781011.

(AP. Barua)



b.F. Bullyon,

No. E/UI/I/E:(Rostr.)

Oppose of the

Office of the Divil. Rip. Honogra.

/To Lumding;dtd: 7/7/74, Shri Chitta Ranjan Paul, Toods Driver/Lumding and Others

(Through IF/Lumling.)

Sub: - Stepping up of pay

Ref:- Your letter dtd: 9/5/93.

In reference to your letter quoted above, this is to inform you that in connection with the above subject a reference has been made to HQ for clarification and GM(P)/MLG vide his letter No.E/23/III/59 (M) Loose, dtd: 3/6/94 has passed the orders as follows:-

"If in the lover grades the junior employee draws higher rate of nay then the senior employee, due to advance increment or accelerated promotion etc., the stepping up of pay of senior employee will not be applicable."

S.N.Roy APO/II

for Divil. Rly. Manager (P), N.F.Rly. Lunding.

TKM/7794;

Harris J.

Anno Ato

To
The Chief Operating Manager (7),
N.F.Railway, Laligaon.

(Through Proper channel)

Sir,

Sub: Wrong interpretation and implementation of Rly. Bd's orders denrivation and hardship arising thereof.

Ref: - CM(P)/MLG's clarification vide his No. E/283/III/59(N) Loose, dtd: 3.6.94 communicated under DNA(P)/fMG's No. E/UI/1/IM(Restr) dtd: 7.7.94.

Respectfully, I beg to submitte following factual nositions which appear to have not been taken into consideration while clarifications as sought for by the Sr.DPO/IMG vide his D.O. letter No.3/41/1/IM (Restr) dtd: 8.11.93 had been extend by GI(P)/Malignon vide his letter under reference.

That Sir, while the Sr.DPO vide his D.O. letter mentioned above had correctly explained the background of the case, the emphasis had wrongly been laid on 'Stepping up of Pay of seniors to the laval of the Juniors drawing higher pay' instead of on removing the momalies in may arising out of wrong interpretation and implementation by the DRM(P)/IMG of the Ed's orders regarding grant of Spl. pay to seniormost Fireman 'A'/ DADs as mentioned in parall of the aforesaid D.O. letter of Sr.DPO/NIG.

That Sir, even if, the matter is considered as a case of 'Stepping up' in the light of the clarification given by the Gi(P)/MLG, it may be pointed out that I am being paid lower pay not because my juniors enjoying higher pay had been granted (i) advance increment or (ii) accelerated promotion but simply because by junior colleagues like S/Shri MA Gamalanta modificational had been wrongly granted with the special pay of 5.15/p.m. which when considered at the time of fixational RSRP'86 scale of pay wef. 1.1.36 raised their pay to higher stage then me inspite of myself being senior to above named and also having been promoted to higher grade earlier to these junior colleagues. Had the Spl. pay been granted to the seniormost only as desired by the Rly. Board, the anomaly and consequential deprivation being suffered by me would not have arisen at all.

Contd..2-/

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Ale Conta

That Sir, another aspect of the wrong interpretation and implementation of the Bd's orders in regard to the grant of Spl.pay in question as indulated in by the DRM(P)/Lumding need also to be clearly pointed out which is as under:-

That, some of the senior incumbents including myself had been deckred promoted on and from -3-85223 (Ref. Sl. No. of seniority list for Shunter/B, circulated under DEM(P)/LMG's No.E/235/1/LM dt.25.5.86 ing benefit to Loco Funning staff other than F/man-A & I showing the position as on l.4.85) while the restructuras MD.E/261/ULM ds. Special pay to 30% seniormost among the cial benefit w.e.f.l.1.85. But inspite of having been in the Grade of F/man'A'/DAD upto 23-289 (the preceding awarded with the benefit of special pay although I had coleagues as above mentioned. Had the benefit of Spl.pay been awarded to me as had been due as per Board's orders been awarded to me as had been due as per Board's orders my pay en promotion as well as at the time of fixation of pay from 1.1.86 in terms of 4th CPC award would have been much higher than what I had actually been paid with.

∠** Para-6 of Board's circular No .PC/III/84/UPG/ 19 dtd: 25/6/85 reads as under:-" Thr restructuring orders visuolise grant of spl.pay to certain categories. The grant of spl.pay will be effective from 1.7.85 only. *

Under the above circumstances, I would humbly 2** pray for your kind intervention, a thorough re-examination of my case in it's true perspective and set-right the wrong done to me causing immense financial deprivation and consequential hardship. And for such an act of your kindness I shall feel much obliged.

I would also like to mention here that unless my above justified prayer receives your favourable consideration and remedial action within a reasonable time of 3 months at the most - I will be left with no ether alternative but to seek justice through the judiciary. I, however, hope that you would not push me to such a circumstantial compulsion.

With best regards,

Yours faithfully, fanndakliman Bardys. Dt. 16-8.94

Malian